

(b) The policy of the Government is to develop people-ownership of public undertakings while ensuring that Government equity does not fall below 51% and the Government retains the management control of the company.

(c) In all cases of disinvestment, Inter-ministerial consultation are held before taking a decision.

Expansion of Indira Gandhi National Old Age Pension Scheme

*150. SHRI NANDAMURI HARIKRISHNA:
SHRI M. V. MYSURA REDDY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government has decided to expand the Indira Gandhi National Old Age Pension Scheme by easing its eligibility norms;

(b) if so, whether it is also a fact that Government has decided to reduce the age for Below Poverty Level (BPL) persons receiving pension from 65 years to 60 years;

(c) if so, the details thereof; and

(d) whether Government would consider extending pension even to widows, destitutes and the disabled?

THE MINISTER OF RURAL DEVELOPMENT (DR. C.P. JOSHI): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

(d) Government of India has already introduced in February 2009, Indira Gandhi National Widow Pension Scheme (IGNWPS) and Indira Gandhi National Disability Pension Scheme (IGNDPS) as components of the National Social Assistance Programme (NSAP). IGNWPS is applicable to BPL widows in the age group of 40-64 years and IGNDPS is applicable to BPL persons with severe or multiple disabilities in the age group of 18-64 years.

Old Age Pension was earlier granted to destitutes of 65 years or higher under National Old Age Pension Scheme (NOAPS). In November 2007 Government of India modified the eligibility criteria under NOAPS by relaxing the eligibility criteria from 'one who is 65 years or higher and destitute' to 'one who is 65 years or higher and belonging to a family living below the poverty line according to the criteria prescribed by the Government of India'. With the change in eligibility criteria, NOAPS was renamed as Indira Gandhi National Old Age Pension Scheme (IGNOAPS).

Central assistance of Rs. 200/- per month per beneficiary is provided in all the pension schemes.

Residential schools for tribal students

*151. SHRI SANJAY RAUT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of Central Schemes under operation for promotion of residential schools for tribal students;

(b) the financial assistance granted towards promotion of residential schools during the last three years, State-wise;

(c) whether Government proposes to formulate any scheme for opening more schools to impart compulsory education to tribals in the tribal habited areas of the country, particularly in Maharashtra; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (d) For promotion of Residential Schools for tribal students, funds are provided by the Ministry of Tribal Affairs to the State Governments and NGOs under four Central Schemes viz. (i) Strengthening Education among Scheduled Tribe Girls in low literacy districts, (ii) Establishment of Ashram Schools in TSP Areas, (iii) Setting up of Eklavya Model Residential Schools out of Grant under Article 275 (1) of the Constitution of India and (iv) Grant-in-aid to voluntary organizations working for Welfare of Scheduled Tribes. These schools are managed by State Governments or NGOs or Registered Societies.

Details of financial assistance released for promotion of residential schools for tribal students under each of the four schemes are given in the enclosed Statements—I, II, III and IV (See below).

There is no proposal with the Ministry of Tribal Affairs at present to formulate a scheme for opening schools to impart compulsory education to tribals in the tribal areas of the country including Maharashtra.

Statement-I

Statewise release of funds to Non-Governmental Organisations/State run autonomous societies for educational complexes during the last three years i.e. 2006-07 to 2008-09 under the scheme of strengthening education among scheduled tribe girls in low literacy districts

		(Rs. in lakh)		
Sl.No.	Name of the State	2006-07	2007-08	2008-09
1	2	3	4	5
1.	Andhra Pradesh	128.00	1434.00	1910.00
2.	Arunachal Pradesh	0.00	0.00	4.00
3.	Chhattisgarh	16.00	16.00	39.00
4.	Gujarat	31.00	0.00	405.00
5.	Himachal Pradesh	0.00	0.00	0.00

1	2	3	4	5
6.	Jharkhand	3.00	5.00	4.00
7.	Karnataka	0.00	180.00	0.00
8.	Madhya Pradesh	140.00	81.00	395.00
9.	Maharashtra	28.00	14.00	0.00
10.	Orissa	300.00	159.00	1194.00
11.	Rajasthan	87.00	49.00	49.00
12.	West Bengal	58.00	37.00	0.00
GRAND TOTAL		791.00	1975.00	4000.00

Statement-II

*Funds released under the Scheme of Establishment of Ashram Schools in TSP Areas
during the last three years*

(Rs. in lakh)					
Sl.No.	Name of State/UT	2005-06 Amt.	2006-07 Amt.	2007-08 Amt.	2008-09 Amt.
1	2	3	4	5	6
1.	Andhra Pradesh	0.00	0.00	0.00	0.00
2.	Arunachal Pradesh	0.00	0.00	0.00	0.00
3.	Assam	0.00	0.00	0.00	0.00
4.	Bihar	0.00	0.00	0.00	0.00
5.	Chhattisgarh	0.00	112.76	558.00	886.80
6.	Goa	0.00	0.00	0.00	0.00
7.	Gujarat	200.00	156.52	117.39	0.00
8.	Himachal Pradesh	0.00	0.00	0.00	0.00
9.	Jammu and Kashmir	0.00	0.00	0.00	0.00
10.	Jharkhand	0.00	0.00	250.00	0.00
11.	Karnataka	150.00	400.00	100.00	153.13
12.	Kerala	0.00	0.00	0.00	0.00
13.	Madhya Pradesh	200.00	624.01	673.81	0.00
14.	Maharashtra	50.00	256.71	300.80	940.07
15.	Manipur	0.00	0.00	0.00	0.00
16.	Meghalaya	0.00	0.00	0.00	0.00

1	2	3	4	5	6
17.	Mizoram	0.00	0.00	0.00	0.00
18.	Nagaland	0.00	0.00	0.00	0.00
19.	Orissa	0.00	0.00	0.00	1020.00
20.	Rajasthan	0.00	0.00	0.00	0.00
21.	Sikkim	0.00	0.00	0.00	0.00
22.	Tamil Nadu	0.00	0.00	0.00	0.00
23.	Tripura	0.00	0.00	0.00	0.00
24.	Uttar Pradesh	0.00	0.00	0.00	0.00
25.	Uttarakhand	0.00	0.00	0.00	0.00
26.	West Bengal	0.00	0.00	0.00	0.00
27.	Andaman and Nicobar Islands	0.00	0.00	0.00	0.00
28.	Daman and Diu	0.00	0.00	0.00	0.00
TOTAL		600.00	1550.00	2000.00	3000.00

Note: The amount (in BOLD) pertains to arrears sanctioned in previous years.

Statement-III

Funds released under Article 275 (1) of the Constitution during last 3 years for EMRS

(Rs. in lakh)

Sl.No.	States/UTs	2005-06	2006-07
1	2	3	4
1.	Andhra Pradesh	360.00	530.00
2.	Arunachal Pradesh	105.44	0.00
3.	Assam	0.00	0.00
4.	Bihar	0.00	0.00
5.	Chhattisgarh	0.00	1115.00
6.	Goa	0.00	0.00
7.	Gujarat	1850.00	540.00
8.	Himachal Pradesh	0.00	175.00
9.	Jammu and Kashmir	0.00	0.00

1	2	3	4
10.	Jharkhand	400.00	0.00
11.	Karnataka	387.76	189.87
12.	Kerala	0.00	0.00
13.	Madhya Pradesh	577.75	452.25
14.	Maharashtra	520.00	120.00
15.	Manipur	0.00	125.00
16.	Meghalaya	0.00	0.00
17.	Mizoram	0.00	0.00
18.	Nagaland	0.00	0.00
19.	Orissa	1029.79	300.00
20.	Rajasthan	0.00	420.00
21.	Sikkim	100.00	0.00
22.	Tamil Nadu	205.00	180.00
23.	Tripura	0.00	115.00
24.	Uttar Pradesh	0.00	0.00
25.	Uttarakhand	0.00	150.00
26.	West Bengal	325.00	450.00
GRAND TOTAL		5860.74	5192.12

From the year 2007-08, the Ministry has discontinued earmarking funds for EMRS separately and funds required for EMRS are to be utilized by the States within the allocation of respective States out of grant under Article 275 (1) of the Constitution

Statement-IV

*Statewise release of funds to voluntary Organizations/Non-Governmental organisation
for residential schools during the last three years i.e. 2006-07 to 2008-09
under the scheme of grant-in-aid to voluntary organisation*

(Rs. in lakh)

Sl.No.	Name of the State	2006-07	2007-08	2008-09
1	2	3	4	5
1.	Andhra Pradesh	122.00	76.00	325.00

1	2	3	4	5
2.	Arunachal Pradesh	143.00	144.00	130.00
3.	Chhattisgarh	2.00	10.00	16.00
4.	Gujarat	64.00	22.00	28.00
5.	Himachal Pradesh	45.00	86.00	58.00
6.	Jammu and Kashmir	51.00	43.00	45.00
7.	Jharkhand	31.00	75.00	77.00
8.	Karnataka	194.00	115.00	139.00
9.	Kerala	37.00	20.00	0.00
10.	Madhya Pradesh	57.00	46.00	40.00
11.	Maharashtra	45.00	51.00	126.00
12.	Manipur	153.00	95.00	77.00
13.	Meghalaya	0.00	13.00	33.00
14.	Mizoram	0.00	8.00	0.00
15.	Nagaland	4.00	10.00	0.00
16.	Delhi	5.00	0.00	0.00
17.	Orissa	184.00	314.00	272.00
18.	Rajasthan	20.00	30.00	26.00
19.	Sikkim	37.00	30.00	21.00
20.	Tamil Nadu	0.00	21.00	0.00
21.	Tripura	2.00	2.00	0.00
22.	Uttar Pradesh	0.00	41.00	10.00
23.	Uttarakhand	0.00	55.00	57.00
24.	West Bengal	115.00	142.00	231.00
GRAND TOTAL		1311.00	1449.00	1711.00

Safeguarding tribal languages

*152. SHRI PRAKASH JAVADEKAR: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the measures Government is taking or proposing to take to safeguard our tribal languages which are facing extinction; and